

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

**Excise Appeal No. 87252 of 2016**

(Arising out of Order-in-Appeal No. CD/428/BEL/2016 dated 06.01.2016 passed by the Commissioner of Central Excise (Appeals), Belapur)

**M/s Finotex Chemical Ltd.**

**.... Appellant**

Versus

**Commissioner of Central Excise, Belapur .... Respondent**

Appearance:

None for the Appellant

Shri Sanjay Hasija, Supdt., Auth. Representative for the Respondent

**CORAM:**

**HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)**

**HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)**

**FINAL ORDER NO. A/86042 / 2020**

Date of Hearing: 22.12.2020

Date of Decision: 22.12.2020

***Per: Dr. D.M. Misra***

This appeal is listed pursuant to the application by the Revenue. In the above appeal, the appellant had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeal is disposed off.

(Dictated and pronounced in open court)

**(C.J. Mathew)  
Member (Technical)**

**(Dr. D.M. Misra)  
Member (Judicial)**